

ANNEXURE 2

Name of the corporate debtor: Prithvi Energy Limited;

Date of commencement of liquidation: 25th August 2023;

List of stakeholders as on : 02nd December 2023

List of unsecured financial creditors

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	% share in total amount of claims admitted					
1	Punjab National Bank	22-09-2023	76,73,61,206.00	49,87,92,894.91	Unsecured	49,87,92,894.91	53.90	-	-	26,85,68,311.09	-	The claim amount submitted by the creditor is not precise, for such a reason to substantiate the amount of claim the liquidator had sought additional clarification/documents from the creditor. However, even after repeated reminders the creditor has not submitted the details. Hence, under such a scenario the claim amount has been admitted in accordance with regulation 25 of the liquidation regulation 2016. The balance claim amount of 26.85 crore has been rejected since it has not been substantiated by the creditor.
2	Bank of Baroda	22-09-2023	42,65,81,103.48	42,65,81,103.48	Unsecured	42,65,81,103.48	46.10	-	-	-	-	The claim amount submitted by the creditor is not precise, for such a reason to substantiate the amount of claim the liquidator had sought additional clarification/documents from the creditor. - However, even after repeated reminders the creditor has not submitted the details. Hence, under such a scenario the claim amount has been admitted in accordance with regulation 25 of the liquidation regulation 2016.
3	Woodstock Exports Private Limited	20-09-2023	1,50,16,000.00	1,50,16,000.00	Unsecured	-	-	-	-	-	-	The claim amount submitted by the creditor is not precise, for such a reason to substantiate the amount of claim the liquidator had sought additional clarification/documents from the creditor. - However, even after repeated reminders the creditor has not submitted the details. Hence, under such a scenario the claim amount has been admitted in accordance with regulation 25 of the liquidation regulation 2016.
	-		1,20,89,58,309.48	94,03,89,998.39	-	92,53,73,998.39	100.00	-	-	26,85,68,311.09	-	